

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1223  
ANSWERED ON:24.10.2008  
REVIEW OF CRIMINAL JUSTICE SYSTEM  
Athawale Shri Ramdas

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether Government has reviewed criminal justice system;
- (b) if so, the discrepancies observed therein;
- (c) the action taken by the Government to improve it?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) to (c): Various Commissions/Committees were set up from time to time to make recommendations on different aspects of Criminal Justice System. A Committee under the Chairmanship of Prof. Madhava Menon was constituted on 3.5.2006 for drafting a National Policy Paper on Criminal Justice System. The Committee has submitted its report. Some of the major recommendations suggested in the report, inter alia include, suggestions relating to reclassification of crimes with the objective of empowering victims, speedy and efficacious delivery of justice, sentencing guidelines for purposive punishment, safeguarding the interest of the weaker sections, use of science and technology for Criminal justice Reforms and compensation for victims etc.

Considering that, the Criminal Justice System falls in the Concurrent List of the Seventh Schedule to the Constitution of India, and, the recommendations could have wide ranging implications, copies of the Report have been sent to all the State Governments/Union Territory Administrations as also to the various Ministries/Organizations in the Central Government for their comments and suggestions.